

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 9.5.2007)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

2. The Committee met on 7 May, 2007 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri Tapir Gao and Ramdas Athawale, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2007 (Substitution of new article for article 371H) by Shri Kiren Rijiju, M.P.

The Bill seeks to amend article 371H of the Constitution with a view to do away with the special discretionary powers of the Governor in relation to the State of Arunachal Pradesh and to substitute the figure 'sixty' for the present figure 'thirty' as strength of Legislative Assembly of the State of Arunachal Pradesh.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to two resolutions as follows:-

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| (i) Resolution by Shri Tapir Gao regarding inclusion of the State of Arunachal Pradesh in the Sixth Schedule to the Constitution. | - | 2 hours |
| (ii) Resolution by Shri Ramdas Athawale regarding employment guarantee. | - | 2 hours |

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Recommendations

5. The Committee recommend that-

- (i) Shri Kiren Rijiju, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to two resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

7 May 2007

17 Vaisakha 1929 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.